

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 9.5.96.

CP 146/95 (OA 198/91)

Veer Bhan Singh ... Petitioner

Versus

Shri Ramesh Tripathi and Anr. ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner ... Mr. Surendra Singh

For the Respondents ... Mr. Manish Bhandari

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Veer Bhan Singh, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents, by not carrying out the direction of the Tribunal in OA 198/91, decided on 22.9.94, have committed contempt of court.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The direction of the Tribunal was to make payment of the arrears of pay and all other allowances due to the petitioner as per rules treating him as on duty from 4.10.78 onwards within a period of four months from the date of receipt of a copy of the order. It was also directed that the petitioner's claim for future promotions to other posts shall be considered by the respondents as per rules. It transpires from the document produced by the respondents, at Ann.R-1 dated 24.1.96, that the petitioner's pay has been fixed w.e.f. 1.6.78 in the scale Rs.196-232, in the scale Rs.200-250 w.e.f. 1.8.82, in the scale Rs.210-270 w.e.f. 21.6.84, in the scale Rs.825-1200 w.e.f. 1.1.86, in the scale Rs.950-1500 w.e.f. 26.10.89 and he has also been granted Family Planning Special Increment w.e.f. 1.8.90. Arrears of pay and allowances, amounting to Rs.109028.00, have also been granted to him. Promotions to other posts have also been granted to him. The decision of the Tribunal has been fully implemented.

4. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P. SHARMA)  
MEMBER (A)

VK

*G.K.N.*  
(GOPAL KRISHNA)  
VICE CHAIRMAN